

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 17.9.2002

Counter not filed.
Bench
 M/ 12/3/02

Heard Shri A.K.Jena, Advocate for the Applicant and Shri B.Das, Addl. Standing Counsel appearing for the Respondents.

Applicant's father, while serving as EDMC, died prematurely and, in the said premises, the Applicant ~~had~~ approached the Respondents for providing him an employment on compassionate ground. No heed having been paid to his grievances, the Applicant has approached this Tribunal in the present Original Application under Section 19 of the Administrative Tribunals Act, 1985.

By filing a counter, the Respondents, ~~have~~ in Para-8 thereof, have disclosed that the Applicant's application for compassionate appointment, filed on 28.3.2001, has already been placed before the Circle Relaxation Committee (along with connected papers) on 25.1.2002. The counter was filed on 5.4.2002; which goes to show that till April, 2002, no action had been taken by the Circle Relaxation Committee.

Having heard the learned counsels of both sides and having perused the records placed before us, we dispose of this Original Application with a direction to Respondents to consider the case of the Applicant within a period of three months hence and take a decision within the same time under intimation to the Applicant. No costs.

Send copies of this order to Respondents and copies of this order be also made available to the Advocate for the Applicant and Shri B.Das, Addl. Standing Counsel appearing for the Respondents.

Wilson 17/9
 VICE-CHAIRMAN

Member (Judicial) 17/9/02

Counter not filed.

Bench

M/ 12/3/02

Counter filed. Copy not served.
 For further orders.

Bench

M/ 16/4/02

Rejoinder not filed.

Bench

M/ 20/5/02

Rejoinder not filed.

Bench

M/ 12/6/02

Rejoinder not filed.

Bench

M/ 5/7/02

1) For admission and hearing.
 2) Rejoinder filed.
 Copy served.

Bench

M/ 23/8/02